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**JOINT COMMITTEE REPORT IN THE MATTER OF
ORIGINAL APPLICATION NO.123 /2023 (WZ)**

**ORDER ON NEWS ITEM PUBLISHED IN DAILY THE TIMES INDIA
DATED 05.10.2023 AND OTHER NEWS PAPER**

Background: -

The Original Suo Motu Application No. 123/2023(WZ) is regarding huge pollution of Malad lake, Tahsil Daund, District Pune on account of effluent being discharges in Malad lake by various industries located in Kurkumbh MIDC, Tahsil Daund, District Pune, resulting in death of fishes and leading to health hazardous to the local residents, agricultural land and livestock.

In the said matter Hon'ble NGT has passed order on 5/10/2023 and stated that, "a news published in daily The Times of India dated 05.10.2023, daily Police Nama dated 03.10.2023 and daily Maharashtra Times dated 02.10.2023, reporting about a large number of dead fishes floating in Malad Lake as a result of dumping industrial waste and releases of untreated water by the industries which are located in Kurkumbh MIDC area, Taluka Daund, Dist Pune. Which has resulted in severe health hazards to the residents, agricultural land and livestock. The effluent and waste dumping is said to have been done continuously for last ten years into the canal which flows to the lake, resulting in spreading of disease to the villagers."

According to us, the matter deserves to be taken cognizance suo motu by us and is accordingly taken. We deem it appropriate to direct the Registry of this Tribunal to register this matter as Suo Motu Application and prepare the memo of the application, initially showing therein the following respondents: (i) The District Collector, Pune (ii) Chief Executive Officer, MIDC, through its Regional Office (iii) Member Secretary, Maharashtra Pollution Control Board (MPCB).

We further deem it appropriate to constitute a Joint Committee comprising of one member each of the District Collector, Pune, MIDC and MPCB. The MPCB will be the nodal agency of the said Committee. The Committee is directed to visit the site in question and submit a report before us within two weeks regarding the truthfulness of the news item reported in the newspaper above and as to what action has been taken at their end.

In compliance with the aforesaid order Hon'ble NGT has constituted a Joint committee.
Joint Committee consisting of the following members:

- a. Arun Shelar -Upper Tahsil, Daund, Tal-Daund, Dist-Pune.
- b. Nilesh Modhave-Executive Engineer, MIDC Baramati, Tal-Daund, Dist-Pune.
- c. Nitin Shinde, Sub-Regional Officer, MPCB, Pune-1.

Joint Committee visit was carried out on 17.10.2023. Committee members visited Malad Lake, Tahsil Daund, District Pune, MIDC Kurkumbh and surrounding area.

Background:

Malad Lake- "Shree Ram Sarovar Lake" is located at Malad, Tal-Daund, Dist-Pune. Malad Lake is a naturally formed lake and about 4 km from Kurkumbh MIDC area. Its stored water is used for the surrounding agriculture during the non-rainy season. The water from the said lake is not used for drinking. The Malad Lake is fed by rainwater as well as small streams and drains flowing through the surrounding areas. The said lake gets completely dry in summer.

Google image of Malad Lake



Malad Lake

About MIDC Kurkumbh:-

- Kurkumbh MIDC is Established in year - 1996.
- Total industries – 97 nos.
- Water polluting industries – 52 nos. (23 Large, 06 Medium & 23 Small scale)
- Type of Industries- Bulk Drug, Chemicals & Engineering -mainly in Green Cat.

Kurkumbh MIDC CETP:-

- Name of CETP - M/s. Kurkumbh Environment Protection Co-op. Society Ltd., (KEPCSL) Plot No. AM-4, MIDC, Kurkumbh, Tal. Daund, Dist. Pune.
- CETP Kurkumbh is Established in year – 2001.
- Consent granted by Board on 27.03.2019, valid upto 31.12.2023.
- Capacity – 1 MLD. (Present flow – 0.5 to 0.56 MLD).
- Treatment – Primary, Secondary & Tertiary system provided.
- Disposal - On land for gardening and HRTC (31.5 Acres provided by MIDC).

Google image of MIDC Kurkumbh:-



MPC Board has repeatedly received complaints from nearby villagers regarding, flow of contaminated water outside the MIDC premises.

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Action Taken by MPC Board regarding Fish Kill incident :-

This office has received complaint regarding fish kill at Malad lake, accordingly, visited the fish kill area on 1/10/2023 & sample of dead fish is collected & submitted to Regional forensic laboratory, Ganeshkhind, Opp. Rajbhavan, Pune on 3.10.2023 for identification of reason of death of fish. The report received from Regional Forensic Laboratory dtd.12/1/2024 stating:- "General and specific chemical testing does not reveal any chemical poison in the exhibit". **Copy of analysis report annexed as Annexure – I.**

- A)** MPC Board has issued Proposed Direction on 6/10/2023 to M/s.Kurkumbh Environment Protection Co.Op. Society Ltd. (CETP), plot no.AM-4, Kurkumbh MIDC, Tal-Daund, Dist-Pune as they have not taken adequate measures to stop the flowing sub-standard effluent outside the premises. **Copy of proposed direction is enclosed and annexed as Annexure – II.**
- B)** MPC Board has issued Proposed Direction on 27/10/2023 to Executive Engineer, MIDC Kurkumbh, Tal. Daund, Dist. Pune to: -
- i. To provide and maintain the storm water drain in Kurkumbh MIDC area
 - ii. To operate and maintain the underground drainage collection and disposal pipelines for carrying effluent from CETP Member units.
 - iii. To monitor and inspect the pipelines on regular basis to avoid leakages in water supply pipeline **Copy of proposed direction is enclosed and annexed as Annexure – III.**
- C)** MPC Board has issued Directions to M/s.Harmony Organics Pvt. Ltd., Plot No. D-5, Kurkumbh MIDC, Tal. Daund, Dist. Pune on 9/11/2023 under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981 for non-compliances:-
- i) To curtail the production upto 50% except product Cinnamicaldehyde and its derivatives & Phenyl Ethyl Alcohol and its derivatives, till further directions of the Board.
 - ii) To provide an agitated thin film dryer having capacity 80 KLPD on or before 15/11/2023 and 100 KLPD on or before 31/03/2024 and shall submit the Bank Guarantee of Rs. 10.0 Lakh towards compliance of the same.
 - iii) To provide additional pusher centrifuge on or before 30/11/2023 and shall submit Bank Guarantee of Rs. 5.0 Lakh towards compliance of same.
 - iv) Install standby Nutsch Filer on or before 15/11/2023 and shall submit Bank Guarantee of Rs. 5.0 Lakh towards compliance of the same.
 - v) To connect the provided web camera to MPCB server within a period of 15 days.
 - vi) To dismantle the existing Boiler having capacity 2TPH within a period of one month and shall submit Bank Guarantee of Rs. 2.0 Lakh towards compliance of same.

- vii) To provide a covered storage area for storage of ash on or before 31/03/2024 and shall submit Bank Guarantee of Rs. 5.0 Lakh towards compliance of the same.
- viii) To ensure that in no case treated / untreated effluent / seepage of effluent shall not find its way for gardening / outside premises / into Nallah and shall submit the Bank Guarantee of Rs. 5.0 Lakh towards compliance of the same.
- ix) The existing Bank Guarantee of Rs. 7.0 Lakh submitted towards O & M of pollution control systems is being forfeited and you shall submit the Bank Guarantee of Rs. 14 Lakh towards O&M of pollution control systems.
- Copy of direction is enclosed and annexed as Annexure – IV.**

Joint committee Observations: -

- 1) The joint committee visited Malad Lake & surrounding area and observed that, Odha/natural nalla carrying domestic effluent from Jadhawadi area found mix into Malad lake.
- 2) Visited Odha/natural nalla carrying domestic effluent from Pandharewadi & Kurkumbh area which meets Malad lake. Local body has not provided Sewage treatment Plant for treatment of Domestic effluent, the untreated domestic effluent from this area through nalla mix to Malad Lake.



Nalla from Kurkumbh Grampanchyat area towards Malad lake



Odha (Inlet of Malad Lake), Domestic effluent from Jadhavwadi, Pandharewadi & Kurkumbh

- 3) Natural nalla carrying effluent from Pandharewadi & Kulangewasti area having muddy water, which mix to Malad Lake.



Nalla Pandharewadi & Kulangewasti area

- 4) Nalla coming from Kurkumbh MIDC area which further passes through CETP premises. This contamination appears to originate from percolation & seepage from industrial area. This contaminated water is then carried outside the MIDC area through the natural stormwater drain system and ultimately meets Kurkumbh nalla and further meet to Malad Lake.



Storm water nalla from MIDC area passing through CETP premises

- 5) Visited area near Kulange Wasti:- Nalla coming from Kurkumbh MIDC area which further passes through CETP premises, which further mix to Malad Lake. During joint committee visit seepages from nalla is observed in the plot of Shri. Bhosale, Kulange wasti area. The said nalla water having strong smell with yellowish color.



CETP Nalla sample, at Kulange wasti



CETP Nalla sample, at Kulange wasti



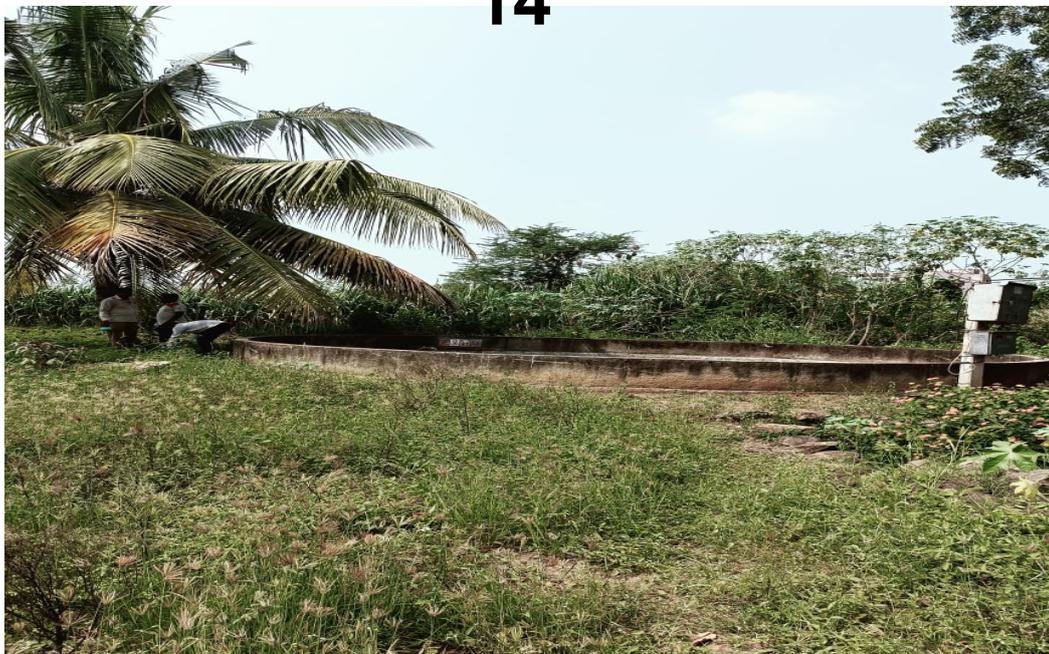
Seepages from plot of Shri.Bhosale, Kulange Wasti



Seepages from plot of Shri.Bhosale, Kulange Wasti

Two dug wells are observed near Kulange wasti, which are adjacent to nalla. Which are in the farm of Shri. Maruti Bhagwat & Shri. Nivruti Bhagwat. No smell is observed in both dug wells during joint committee visit. Dug well water is using for farming only. Sample of the dug wells are collected for analysis.





- 6) Visit was also paid to Open spaces & High Rate Transpiration System(HRTS) area developed by MIDC for disposal of CETP treated water at different locations. CETP is discharging the treated effluent on HRTS at In HRTS area trees are planted like Bambu, Ranbhendi, Pimpal, Kardal & Lilli. A) Open Spaces 2 -10313 Sq.m. B) Open spaces 3 - 8000 Sq.m.C) Open Spaces 5 - 21000 Sq.m. Total HRTS Area. :- 39313 Sq. And in CETP garden area 82475 Sq.m.



- 7) Visited to storm water drain near M/s. Harmony Organics Pvt. Ltd, Plot No. D-05, MIDC Kurkumbh, Tal. Daund:- During a visit to the storm water drain near Harmony Organics Pvt Ltd factory, surface runoff was observed. This runoff was observed to be coming from the stormwater drain of Harmony Organics Pvt Ltd and was contaminated with chemicals. To assess the extent of contamination and potential environmental impacts, a water sample was collected from the stormwater drain for analysis. The surface runoff water then crossed a national

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highway through a drain and continued to flow towards Kurkumbh village, eventually meeting Kurkumbh Nalla. Additionally, it was noted during the visit that there was waterlogging on the service road near the industry.



Seepages near M/s. Harmony Organics Pvt. Ltd.

6) Treated effluent from CETP is being disposed on open land available at MIDC (only 31 Acres), which is not sufficient for disposal of CETP treated effluent. The soil profile of the MIDC area is sandy/rocky loam type, and said type of soil water holding capacity is very less compared to clay soils. This poses a risk of the

treated water leaching into natural drains and flowing towards low-lying areas, potentially causing environmental problems.

Due to sloppy and uneven area & unavailability of sufficient disposal land, in monsoon period CETP effluent finds its way to low line nallas nearby MIDC area which are the main causes for complaints from the area.

Samples of the lake had been collected on 1/10/2023 and results are as below:-
Parameter BOD- 44 mg/lit, Dissolved Oxygen-1.5 mg/ltr, COD- 136 mg/lit, TDS- 2646 mg/lit, Total Hardness- 880 mg/lit and Nitrate Nitrogen- 2.21 mg/lit, Copy of analysis results is enclosed. From the parameter it is difficult to say that, the chemical contamination & depletion dissolved Oxygen may cause fish kill. However, the fish sample had been submitted to forensic laboratory for detailed investigation and the report received from Regional Forensic Laboratory dtd.12/1/2024 stating:- "General and specific chemical testing does not reveal any chemical poison in the exhibit". After the formation of committee, the samples collected and results also marginally exceeding and there are multiple sources for contamination right from untreated sewage and leachate from the Kurkumbh MIDC area.

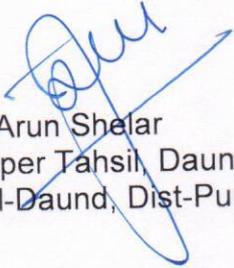
The analysis results of the Sample collected during the Joint committee visit are enclosed in tabular format. **Copy of analysis result is enclosed and annexed as Annexure – V.**

Conclusion and recommendations:

- 1) At present more than 50 effluent generating units [SSI & LSI] are operating from Kurkumbh Industrial area, it is therefore necessary to carry out scientific Water Audit & Power Audit of all Industries to find out defaulter units. CETP, MIDC & MPCB shall carry out the Water & Power Audit of all chemical/effluent generating units in Kurkumbh Industrial area.
- 2) MPCB shall carried out feasibility study of all Zero Liquid Discharge industries.
- 3) At kurkumbh Industrial area the ground strata is hard and rocky. The septic tanks with soak pits are not advisable at such places. It is therefore necessary to replace conventional septic tank & soak pits by conventional STP those who generating domestic effluent more than 5 CMD.
- 4) MIDC shall provide proper storm water drain.

- 5) MIDC also shall provide dedicated truck terminals.
- 6) As the life of the existing freshwater line has finished/exhausted MIDC authority shall repair and maintain fresh Water supply Lines immediately if required they can be replaced immediately to arrest the leakages.
- 7) MIDC authority shall control the overflow/percolation of treated effluent from HRTS lands.
- 8) MIDC authority shall carryout scientific study of HRTS developed by CETP and MIDC.
- 9) We may conduct hydrogeological study of MIDC area to understand the ground water flow and water channels under the strata by reputed institute. This will help in determining the actual risk of leaching and level of ground water contamination.
- 10)M/s.Kurkumbh Environment Protection Co.Op. Society Ltd shall made the arrangement immediately to lift the water which is going outside the MIDC area through storm water drain of CETP premises near national highway and same shall be treated in CETP as per directives of the MPCB.
- 11)MIDC shall explore the possibility of acquiring additional land for effluent disposal. This could help to reduce the risk of overloading/flooding irrigation on the land and minimize the chances of leaching/percolation.
- 12)MIDC shall monitor and inspect the pipelines regularly to identify any leakages in water supply pipelines as well as effluent carrying pipelines of the industries.
- 13)MIDC and CETP authority shall make sure that no Industry shall leave the trade effluent in the storm water drain and immediate action shall be taken against defaulters, also inform to MPCB office for further legal action.

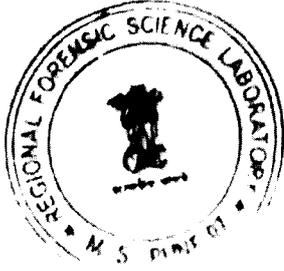
- 14) MPCB shall take immediate action on the industries causing pollution as informed by MIDC office time to time.
- 15) MPCB shall carry out survey in MIDC Kurkumbh to identify the defaulting industries within two months and initiate legal action.
- 16) M/s. Kurkumbh Environment Protection Co.Op. Society Ltd .shall submit the time bound proposal for installation of RO & MEE for effluent generating from small scale industry within two month period.
- 17) MPCB shall issue direction to CEO Zilha Parishad, Pune regarding discharge of untreated domestic effluent into natural nalla which meet to Malad lake and pollute the water by Grampanchyat Pandhrewadi, Kurkumbh and Malad.


Arun Shelar
Upper Tahsil, Daund,
Tal-Daund, Dist-Pune.


Nilesh Modhave
Executive Engineer,
MIDC Baramati, Tal-Daund,
Dist-Pune.


Nitin Shinde
Sub Regional Officer, Pune-I
Maharashtra Pollution Control Board, Pune

Place: - Pune
Date: - 29/05/2024



No. P (C) / 1119 / OF - 4

M. I. Case No. Cp 27/2023

REGIONAL FORENSIC SCIENCE LABORATORY,
STATE OF MAHARASHTRA,
GANESHKHIND, PUNE - 411 007

Date: 12 JAN 2024

To,

The Sub Regional Officer,
Maharashtra Pollution Control Board,
Jog Center, 11th Floor, Wakdewadi
Pune-411003.

Your letter No MPCB/SROP1/231003-FTS0080 dated 03/10/2023 regarding One sealed bottle in connection with A.D.R.No.--- --- of police station MPCB under Cr.P.C. section --- --- stated by you, have been dispatched on 03/10/2023 per Jyoti Sutar was duly received in this office on 03/10/2023.

Description of parcels

-- One sealed bottle, seals intact and as per copy sent.--

Description of articles contained in parcels/s

1) Fish sample in a bottle labelled--Fish sample from Malad Talav, Daund.

RESULT OF ANALYSIS

-- General and specific chemical testing does not reveal any chemical poison in the exhibit--

(R. K. MUNDHE)

Assistant Chemical Analyser

Regional Forensic Science Laboratory
Home Dept., Govt. of Maharashtra, Pune-07

Note: 1) Results related only to the exhibit tested.

2) After examination:

a) Biological exhibits will be disposed off.

b) Non biological exhibit should be removed within Fifteen days from the receipt of this report.

Report/1021/50

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/Directions/ 2310060002 Date: 06/10/2023

To,
M/s. Kurkumbh Environment Protection Co. Op. Society Ltd., (CETP),
Plot No. AM-4, Kurkumbh MIDC,
Tal. Daund, Dist. Pune.

Sub: Proposed Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:**
- 1) Consent granted by the Board vide no. BO/JDWPC/UAN No. 000061383/R/1903001625, Dtd. 27/03/2019.
 - 2) Show Cause Notice issued by the Board vide MPCB/ROP/SCN /2307070001, Dtd. 07/07/2023.
 - 3) Various complaint received against your CETP regarding water Pollution due to discharge of trade effluent in the vicinity of the MIDC Kurkumbh area
 - 4) Visit of the Board Officials to CETP & MIDC Kurkumbh area on 05/09/2023 & 06/09/2023 to carryout investigation.
 - 5) Sub Regional Officer, Pune-I submitted legal action proposal vide no. MPCB-LEGAL-ACTION-200923002 & LEGAL-ACTION-240723023.
 - 6) Visit of the Board Official on 02/10/2023 to investigate Fish Kill Incidence occurred at Malad Lake on 01/10/2023.
 - 7) The Sub Regional Officer, MPCB, Pune-I vide no. MPCB-ON-3022 regarding Fish Kill Incidence on 01/10/2023 at Malad Lake and same news flashed in electronic and print media.

WHEREAS, you are operating Common Effluent Treatment Plant in 'Pollution Prevention Area' under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of) Act, 1981 & Hazardous & Other Wastes (Management & TM) Rules, 2016.

AND WHEREAS, the Board had granted the consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (MH & TM) Rules, 2016 and amendments thereof.

AND WHEREAS, the Board Officials visited your CETP and collecting the samples of treated effluent from time to time, the analysis reports of said samples collected on Dtd. 05/09/2023 (BOD-115, COD-332 mg/lit, SS-151, TDS-2306 mg/lit); 21/08//2023 (BOD-110 mg/lit, COD-280 mg/lit, TDS-2204 mg/lit), 07/08/2023(BOD-110 mg/lit, COD-292 mg/lit, TDS-2346 mg/lit), 03/07/2023 (BOD-105 mg/lit, COD-296 mg/lit, TDS-2604 mg/lit) & 15/05/2023 ((BOD-110 mg/lit, COD-296 mg/lit, TDS-2244 mg/lit) are found exceeding the consented limits and thereby failed to achieve consented effluent discharge standards.

AND WHEREAS, Board office has received various complaints regarding water pollution in the MIDC Kurkumbh area and the Board Officials has visited to the MIDC Kurkumbh and CETP on 05/09/2023 & 06/09/2023, Accordingly Sub-Regional Officer, Pune-I has submitted legal action proposals against your CETP vide reference (5) above.

[Signature]

AND WHEREAS, the Board Official visited on 02/10/2023 in the connection with the news published in local newspaper & electronic media on 01/10/2023 regarding the fish kill incidence is occurred at Malad Lake and reported that, the primary/suspected cause is discharge of sub-standard effluent from the premises of CETP on land for gardening is finds its way to low line nallas, which further meets to Malad Lake.

AND WHEAREAS, you have failed to comply with the Show Cause Notice issued vide letter no. MPCB/ROP/SCN/2307070001, Dtd. 07/07/2023 as you have not taken adequate measures to stop the flowing sub-standard effluent outside the premises.

AND WHEREAS, after going through the record of your case, reports and information of the Board officials and making necessary enquiries, I came to the conclusion that you have failed to comply with the provision of Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 thereby causing grave injury to the Environment in the least bothered way and you have role of contaminating the nearby water bodies and causing pollution. In view of above following directions are issued,

1. You shall lift all stagnant water accumulated within your premiss and nearby area of CETP immediately.
2. You shall submit the list of defaulter member industries to the Board Office within 07 days.
3. You shall submit the proposal for up-gradation of the existing CETP so as to achieve the consented standards.
4. You shall operate and maintain the CETP so as to achieve the consented effluent discharge standards.

In case you fail to comply with the above directions the Board will have no option than to issue appropriate directions as deem fit under the provisions of Water (P. & C. P.) Act, 1974 and under the provisions of Air (P. & C. P.) Act, 1981 & Hazardous & Other Waste (M & TM) Rules, 2016, which may please be noted.

This is issued with the approval of Higher Authorities of the Board.

For and on behalf of
Maharashtra Pollution Control Board


Regional Officer, Pune

Copy submitted for favor of information to:-

1. Member Secretary, MPCB, Mumbai.
2. District Collector, Pune.

Copy forwarded to:-

1. Joint Director (APC), MPCB, Mumbai.
2. Law Officer (P & L Div), MPCB, Mumbai.
3. Executive Engineer, MIDC, Baramati and Dy. Engineer, MIDC Kurkumbh, Tal. Daund, Dist. Pune

Copy to Sub Regional Officer, Pune-I :-

- He is directed to serve the directions to addressee and keep necessary follow up.



MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE

Phone No. 020-25811694

Jog Centre, 2nd Floor, Fax No. 020-25811701

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www.mpcb.gov.in

Pune- 411003



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MPCB/ROP/Directions/ MPCB/PD/2310270004

Date: 27/10/2023

To,
Executive Engineer,
MIDC Kurkumbh,
Tal. Daund, Dist. Pune

Sub : Proposed Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref**
- 1) Various complaint received regarding water Pollution due to discharge of trade effluent in the vicinity of the MIDC Kurkumbh area.
 - 2) Visit of the Board Officials to CETP & MIDC Kurkumbh area on 05/09/2023 & 06/09/2023 to carryout investigation.
 - 3) Visit of the Board Official on 02/10/2023 to investigate Fish Kill Incidence occurred at Malad Lake on 01/10/2023.
 - 4) The joint meeting conducted through VC with you & CETP Authority on 03/10/2023 regarding Fishkill incidence at Malad Lake.
 - 5) The Sub Regional Officer, MPCB, Pune-I submitted legal action proposal vide no. MPCB-LEGAL_ACTIONS-091023009, Dtd. 09/10/2023 regarding Fish Kill Incidence on 01/10/2023 at Malad Lake and same news flashed in electronic and print media.

WHEREAS, MIDC Kurkumbh Area, Tal. Daund, Dist. Pune is in 'Pollution Prevention Area' under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of) Act, 1981 & Hazardous & Other Wastes (Management & TM) Rules, 2016.

AND WHEREAS, you are the authority to provide adequate infrastructure in the industrial area by means of provision for collection of trade effluent upto the treatment facility and disposal network for the disposal of the treated effluent by way of underground drainage network including storm water drain throughout MIDC and ensure proper collection and disposal of the same.

AND WHEREAS, Board office has received various complaints regarding water pollution in the MIDC Kurkumbh area and the Board Officials has visited to the MIDC Kurkumbh and CETP on 05/09/2023 & 06/09/2023.

AND WHEREAS, the Board Official visited on 02/10/2023 in the connection with the news published in local newspaper & electronic media on 01/10/2023 regarding the fish kill incidence occurred at Malad Lake and reported that, the primary/suspected cause of incidence is seepages/percolation of effluent from HRTS into strom water drain , which finds its way to Nallas Located down stream of strom water drain and further meets to Malad Lake.

AND WHEREAS, M.P.C. Board has conducted joint meeting with you & CETP Authority on 03/10/2023 through Video Conference.

AND WHEREAS, it has been noted that MIDC authority has not provided proper storm water drain in MIDC area, specifically adjacent to the HRTS area, near M/s. HOPL & near to the premises of M/s. Kurkumbh Environment Protection Cooperative Society Maryadit (CETP) are resulting in formation of seepages and rain water contamination from all over MIDC area and further leads to Nallas Located down stream of strom water drain, which further meets to Malad Lake.

AND WHEREAS, The Sub Regional Officer, Pune-I has submitted the legal proposal accordingly, issuing the following directions,

1. You shall provide and maintain the strom water in Kurkumbh MIDC area within three months period so as to avoid the contamination of trade effluent into strom water drain.
2. You shall operate and maintain the underground drainage collection and disposal pipelines for untreated / treated effluent.
3. You shall immediately stop/control, the overflow/percolation of treated effluent from HRTS.
4. You shall lift the contaminated water which is going outside the MIDC area through strom water drain of CETP premises near national highway and shall treat in CETP.
5. You shall monitor and inspect the pipelines on regular basis to avoid leakages in water supply pipeline as well as effluent carrying pipelines of the industries.
6. You shall make sure that there shall not be any direct/indirect discharge/Percolation of contaminated water outside the MIDC area.

You are directed to comply with the above directions and report accordingly and submit reports within a period of 07 days, failing which Board will have no option than to issue appropriate directions as deem fit under the provisions of Water (P. & C. P.) Act, 1974 and under the provisions of Air (P. & C. P.) Act, 1981 which may please be noted.

This is issued as directed by Higher Authorities of the Board

**For and on behalf of
Maharashtra Pollution Control Board**



**(Ravindhra Andhale)
Regional Officer, Pune**

Copy submitted for favor of information to:-

- 1) Member Secretary, MPCB, Mumbai.
- 2) District Collector, Pune.

Copy forwarded to:-

- 1) Joint Director (APC), MPCB, Mumbai.
- 2) Law Officer (P & L Div), MPCB, Mumbai.
- 3) Superintendent Engineer, MIDC, Pune.

Copy to Sub Regional Officer, Pune-I :-

- He is directed to serve the directions to addressee and keep necessary follow up.

24
MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE

Phone No. 020-25811694
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"Your Service is our Duty"

Jog Centre, 3rd Floor,
 Wakdewadi,
 Old-Pune Mumbai Road,
 Pune- 411003

ROP/ MPCB/ID/ Direction/ 2311090006

Date: 09/11/2023

To,
M/s. Harmony Organics Pvt. Ltd.,
Plot No. D-5, Kurkumbh MIDC,
Tal. Daund, Dist. Pune

Sub: Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1) Legal Action Proposal Submitted by Sub Regional Officer vide MPCB- LEGAL-ACTIONS-180820008, Dtd. 27/07/2023.
 2) Personal hearing extended at MPCB-HQ, Mumbai on 18/10/2023
 3) Minutes of personal hearing received on 08/11/2023.

With reference to above, the personal hearing extended on 18/10/2023 before Joint Director (APC), Sion, Mumbai and the minutes of personal hearing received on 08/11/2023. Considering your submissions during the hearing and Report of Sub Regional Officer Pune-I. The Board has decided to issue following directions,

- (1) You shall curtail the production upto 50% except product Cinnamicaldehyde and its derivatives & Phenyl Ethyl Alcohol and its derivatives, till further directions of the Board.
- (2) You shall provide an agitated thin film dryer having capacity 80 KLPD on or before 15/11/2023 and 100 KLPD on or before 31/03/2024 and shall submit the Bank Guarantee of Rs. 10.0 Lakh towards compliance of the same.
- (3) You shall provide additional pusher centrifuge on or before 30/11/2023 and shall submit Bank Guarantee of Rs. 5.0 Lakh towards compliance of same.
- (4) You shall install standby Nutsch Filer on or before 15/11/2023 and shall submit Bank Guarantee of Rs. 5.0 Lakh towards compliance of the same.
- (5) You shall connect the provided web camera to MPCB server within a period of 15 days.
- (6) You shall dismantle the existing Boiler having capacity 2TPH within a period of one month and shall submit Bank Guarantee of Rs. 2.0 Lakh towards compliance of same.
- (7) You shall provide a covered storage area for storage of ash on or before 31/03/2024 and shall submit Bank Guarantee of Rs. 5.0 Lakh towards compliance of the same.
- (8) You shall ensure that in no case treated / untreated effluent / seepage of effluent shall not find its way for gardening / outside premises / into Nallah and shall submit the Bank Guarantee of Rs. 5.0 Lakh towards compliance of the same.
- (9) The existing Bank Guarantee of Rs. 7.0 Lakh submitted towards O & M of pollution control systems is being forfeited and you shall submit the Bank Guarantee of Rs. 14 Lakh towards O & M of pollution control systems.

You shall submit action taken report on above directions, in case you fail to comply with the above directions the Board will have no option to initiate further legal action as deemed fit, which may please be noted.

**For and on behalf of
Maharashtra Pollution Control Board**



Regional Officer, Pune

Copy submitted to:-

1. Joint Director (APC), MPCB, Mumbai
2. Law Officer, MPCB, Mumbai.

Copy to : The Sub-Regional Officer, M.P.C. Board, Pune-I : **You shall verify the compliance of above directions and submit the report.**

